

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 402/GT/2019

Subject : Petition for approval of tariff for the period from 30.9.2019 to 31.3.2024 for Khargone Super Thermal Power Station (1320 MW).

Petitioner : NTPC Ltd.

Respondents : MPPMCL & 6 ors

Date of Hearing : **14.9.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Jayant Baja, Advocate, NTPC
Shri Kartikey Trivedi, Advocate, NTPC
Shri Ashutosh Srivastava, Advocate, NTPC
Shri V.V. Siva Kumar, NTPC
Shri S.K. Aggarwal, NTPC
Shri Vivek Kumar, NTPC
Shri Harshit Sharma, NTPC
Shri Ravi Sharma, Advocate, CSPDCL
Shri Deep Rao Palepu, Advocate, KTL
Shri Sahil Kaul, Advocate, KTL
Shri Ravin Dubey, Advocate, MPPMCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter. He however sought the permission of the Commission to file affidavit explaining the reasons for the delay in declaring commercial operation of the generating station. At the request of the learned counsel, the Commission permitted the Petitioner to upload the note of arguments. The Commission also permitted the Petitioner to file the affidavit as regards the reasons for the delay in COD, after serving copy to the Respondents.

2. The learned counsel for the Respondent, CSPDCL referred to his reply and made detailed oral submissions in the matter. The learned counsel for the Respondent, KTL also made detailed oral submissions in the matter and also prayed for time to file its written submissions.



3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving copy to the Respondents, on or before **7.10.2022**:

(i) Chronological details of delay corresponding to reasons provided for time overrun vis-à-vis the SCOD and actual COD;

(ii) Summary of critical parts of the PERT chart;

(iii) Detailed reasons along with the supporting documents for cost over-run corresponding to each head of cost over-run;

(iv) In view of the recent notification of MOEFCC dated 5.9.2022, the Petitioner is directed to update the implementation schedule of proposed FGD and claim thereof.

4. The Respondents shall file their replies/written submissions, on or before **21.10.2022**, after serving copy to the Petitioner, who may file its rejoinder/response by **28.10.2022**. The parties shall adhere to the specified timelines and no extension of time shall be granted for any reason whatsoever.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (law)

